

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.7712/2019

(Arising out of impugned final judgment and order dated 30-05-2019 in CRLAP No.3564/2005 passed by the High Court of Judicature at Allahabad)

NOOR HASAN ALIAS NOORA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.130638/2019-EXEMPTION FROM FILING O.T.)

Date : 02-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI

HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s)

Mr. Rajesh Srivastava, AOR
Ms. Suresh Kumari, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioner and
perused the relevant material.

Issue notice, returnable in four weeks.

Dasti, in addition, is permitted.

Liberty is granted to learned counsel for the
petitioner to serve the respondent-State through
standing counsel as well.

(POOJA ARORA)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER